



ITEM NO.51

COURT NO.13

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 148-151/2014

ANJUM KHAN & ORS.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH THROUGH ITS PRINCIPAL SECRETARY
Respondent(s)

(IA No. 5092/2023 - GRANT OF BAIL)

Date : 16-01-2023 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
HON'BLE MR. JUSTICE V. RAMASUBRAMANIAN

For Appellant(s) Mr. P.v. Dinesh, Adv.
Mr. Zulfiker Ali P. S, AOR
Mr. Augustine Peter, Adv.
Mr. Faisal M. Aboobacker, Adv.

For Respondent(s) Mr. Ardhendumauli Kumar Prasad, AAG
Mr. Adarsh Upadhyay, AOR
Ms. Shreya Srivastava, Adv.
Mr. Ashish Madaan, Adv.
Ms. Ananya Sahu, Adv.

Mr. Abhishek Chaudhary, AOR

Mr. P. Narasimhan, AOR

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 5092 of 2022

We have heard learned counsel for the parties.

The applicant- appellant no. 3 is aged 56 years and is suffering from various medical problems. The certificate issued by LLRM Medical College Meerut certifies that he is suffering from Sub acute infarct in left fronto-parieto-temporo-occipital region and it is age related Cerebral Atrophy. He has already undergone incarceration for more than ten years.

Considering the facts, we are of the considered opinion that the appellant no. 3 is entitled to be enlarged on bail. We order accordingly.

Let the appellant no. 3 be enlarged on bail on such terms and conditions as may be deemed fit and appropriate by the learned Trial Court in the facts and circumstances of the case.

The application is disposed of accordingly.

The criminal appeals may be listed for hearing in due course.

(SONIA BHASIN)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)